

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-II**

**Item No. 208  
(IB)-1071(ND)2018  
I.A/2605/2020**

**IN THE MATTER OF:**

**M/s. State Bank of India ... Applicant/Petitioner**

**Vs.**

**M/s. Shri Shyam Ji Ahrico Exports Pvt. Ltd. ... Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 21.08.2020**

**CORAM:**

**SHRI. CH. MOHD. SHARIEF TARIQ,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant : None.**

**For the Respondent : Mr. S.K Nanda, Adv.**

**ORDER**

**IA 2605/2020** : The Counsel for the Applicant is present. He is directed to produce the person(s) on VC against whom the NBW is issued. He is further directed to submit the documents and records to the Resolution Professional, as prayed by the RP in the Application, in which the NBW was issued. The Registry is directed to issue notice to the RP. The Applicant is also directed to send private notice to the RP for his personal appearance through video conferencing. List the matter on the 31<sup>st</sup> August 2020.



**(L. N. GUPTA)  
MEMBER (T)**



**(CH. MOHD.SHARIEF TARIQ)  
MEMBER (J)**